

पेट्रोलियम और रसायन मंत्रालय में उपमन्त्री (श्री सी० पी० माही) : (क) अखेर राज में एच एम डी बेचने के लिए भारतीय तेल निगम का एक बिक्री केन्द्र है जो भारतीय तेल निगम की बेरोजगार स्नातकों को एजेंसियाँ दिये जाने सम्बन्धी योजना के अन्तर्गत स्थापित किया गया था।

(ख) से (घ) अखेर राज में मोटर स्पिरिट बेचने के लिए पेट्रोल पम्प स्थापित किये जाने की अक्षरत पर पहले विचार किया गया था और उपर्युक्त भारतीय तेल निगम द्वारा अनुमोदन किया गया था। तथापि, नवम्बर, 1973 में मोटर स्पिरिट के दामों में हुई भारी वृद्धि के कारण, अनुमानित बिक्री के लाभकर स्तर में कम हो जाने की सम्भावना थी। अतः वर्तमान में वहाँ मोटर स्पिरिट की मुविधाएँ स्थापित करना लाभप्रद नहीं समझा गया था। इसके अतिरिक्त अखेर राज में मोटर गाड़ियों की संख्या बहुत कम है और उस क्षेत्र में सैनानियों की प्राप्ति जाही भी सीमित है। भारतीय तेल निगम का मोतीहारी में एक पेट्रोल पम्प है जो अखेर राज से लगभग 18 मील की दूरी पर स्थित है।

(ङ) इस समय यह प्रस्ताव आर्थिक रूप में उचित नहीं समझा जाता। तथापि, इस मामले का भारतीय तेल निगम उस समय पुनरीक्षण करेगा जब इस क्षेत्र की व्यापार सम्भाव्यता में मोटर स्पिरिट के लिये सविधाओं का स्थापित किया जाना उचित समझा जायेगा।

Criminal Cases against Staff removed from Service of C.L.W.

3921. SHRI SAMAR MUKHERJEE: Will the Minister of RAILWAYS be pleased to state:

(a) whether any criminal case is pending against the staff of Chairman-jan Locomotive Works who were removed from service for participating in May, 1974 Railway Strike; and

(b) if not, the reasons for which they were removed from service?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) No.

(b) They were removed from service for their gross misconduct in connection with the strike.

Demand for Publication of a Journal

3922. SHRI SAMAR MUKHERJEE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether attention of Government has been drawn to the demands for the publication of a Journal made by the Election Commission of India Employees Union to the Chief Election Commissioner of India on the 21st September, 1973; and

(b) if so, the action taken thereon by Government?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SAROJNI MAHISHI). (a) Yes, Sir.

(b) The matter is under the consideration of the Election Commission

Indian Delegations visit to Libya for Crude Oil

3923 SHRI BIRENDER SINGH RAO: SHRI MUKHTIAR SINGH MALIK: SHRI R V SWAMINATHAN: DR H P SHARMA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Indian Economic delegation visited Libya during the month of October, 1974;

(b) whether the delegation had a talk with the Libyan Government for

the export of Crude Oil to India during 1975; and

(c) if so, the result achieved?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI):

(a) to (c). In accordance with the agreement concerning cooperation in the field of oil between the Government of Libya and the Government of India signed in September 1973, a Joint Committee on Oil to supervise the execution of this agreement and to encourage and develop technical cooperation between the two countries had been set up. At the first meeting of the Joint Committee held in Tripoli from October 9 to 12, 1974, it was decided in principle that India would purchase 2 million tonnes of crude oil from Libya during 1975 on terms and conditions to be specified later. India would explore the possibility of exchanging this crude oil with fertilizers.

Proposal from M/s Hindustan Levers Limited for manufacture of Sodium Tripoly Phosphate

3924. **SHRI BIRENDER SINGH RAO:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have since taken any decision on the application submitted by M/s. Hindustan Levers Limited, Bombay for the establishment of a new undertaking at Haldia for manufacture of Sodium Tripoly Phosphate and other related chemicals; and

(b) if so, what are the broad outlines thereof and the reasons for allowing further expansion of this multinational company?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH):

(a) and (b). Yes, Sir. A letter of intent has been issued to M/s. Hindustan Lever Ltd., on the 8th March, 1974 for the establishment of a new under-

taking at Haldia (West Bengal) for the manufacture of the undermentioned items for capacities mentioned against each:—

	tonnes/annum
Sodium Tripoly Phosphate ..	30,000
Sulphuric Acid	*54,000
Phosphoric Acid	*19,500

* for captive use in the manufacture of STPP.

The letter of intent is subject to the following conditions:

(1) The Company should issue fresh shares to the Indian public, to the exclusion of the foreign shareholders to the extent which will, after the proposed issue of bonus shares in the proportion of one new share to every six shares reduce the share holdings of the non-resident shareholder from the present figure of 85 per cent at the most to 70 per cent during the course of implementation of only this project for the manufacture of sulphuric acid, phosphoric acid and industrial phosphates (STPP). This condition will not operate as a precedent for any other future projects of the company.

(2) The company shall adhere to the phased programme indicated in the application pertaining to this proposal namely it will achieve a production of 18,000 tonnes in the first year of the commencement of the production, 27,000 tonnes in the second year and 30,000 tonnes in the 3rd year.

(3) The import of capital goods for the project shall be subject to approval of the Government.

(4) The project shall be located at Haldia in th District of Midnapore, West Bengal.

(5) The company will try to obtain technology and know-how for the proposed project from Indian sources and for the purpose the company will issue an advertisement inviting pro-